

Central Administrative Tribunal, Lucknow Bench, Lucknow  
Original Application No.375/2003

this the 16th day of March, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

Bhism Dev aged about 49 years son of  
Puranwasi Ram, resident of Kendranchal Colony, Lucknow  
at present posted as Inspector in D.N.C. Office, Lucknow.

...Applicant

By Advocate: None

Versus

1. Union of india through Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
2. Commissioner, Department of Narcotics, Govt. of India, Mal Road Morar, Gowaliar.
3. Deputy Commissioner, Narcotics sitting at Lucknow.

...Respondents

By Advocate: Sri Yogesh Kesharwani

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

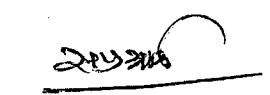
No oral arguments were advanced on behalf of the counsel for applicant.

2. Counsel for respondents has moved an application stating that the Establishment Order No. 4/2003 and 5/2003 which are sought to be quashed have already been rescinded ab initio by respondent No. 2 i.e. Commissioner, Department of Narcotics, Govt. of India, Mal Road Morar, Gowaliar. Copy of the order dated 8th August, 2003 rescinded the aforesaid Establishment Order has been enclosed. Accordingly, we find that the order sought to be quashed has already been rescinded and no ~~cause~~ survives for the present O.A. We therefore, of the considered view that the O.A. is

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liable to be dismissed as infructuous. It is dismissed.  
No order as to costs.

  
MEMBER (J)

  
MEMBER (A)

HLS/-